

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cont. Case (Civil) No. 1149 of 2019**

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**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

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For the Petitioner : Mr. Nagmani Tiwari, Advocate  
For the State : Mr. Manav Poddar, A.C. to A.A.G-I  
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**10/Dated: 10<sup>th</sup> September, 2021**

Heard through V.C.

2. Learned counsel for the respondent-State is directed to comply the order and file a compliance report on or before the next date of hearing, otherwise necessary order will be passed for initiating contempt proceeding.
3. Put up this case on 22.10.2021.

**(Deepak Roshan, J.)**

Amardeep/